

**Statehood to Arunachal Pradesh, Goa  
and Pondicherry**

4101. PROF. NARAIN CHAND  
PARASHAR :  
SHRI KALI PRASAD  
PANDEY :

Will the Minister of HOME AFFAIRS  
be pleased to state :

(a) whether Government have considered the demand for the grant of Statehood to Arunachal Pradesh, Goa and Pondicherry;

(b) if so, the decision taken by Government on these demands; and

(c) if not, the likely date by which a decision will be taken keeping in view of the decision to grant Statehood to Mizoram ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATE (SHRI GHULAM NABI AZAD) : (a) to (c). Suggestions for grant of Statehood to these Union territories are being received from time to time. These are considered keeping in view the totality of circumstances and other relevant factors.

**Misuse of LTC by Employees of Delhi  
Municipal Corporation**

4102. SHRI SYED SHAHABUDDIN :  
Will the Minister of HOME AFFAIRS be  
pleased to state :

(a) whether Government are aware of the reports that over 5500 employees of the Municipal Corporation of Delhi have drawn nearly Rs. 15 crore under the scheme of Leave Travel Concession by submitting false vouchers;

(b) whether it is a fact that the Corporation has decided not to take any action against such employees but to permit them to refund the amount taken by them without even charging any interest; and

(c) whether the concessions will apply to current LTC advances taken for the previous years which were subsequently regularised ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATE (SHRI GHULAM NABI AZAD) : (a) and (b). Yes, Sir.

(c) The current advance will be processed as per rules.

**Eviction Operation in Assam**

4103. SHRI ABDUL HAMID : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware of large scale eviction of Indian citizens belonging to minority communities going on in Assam without making alternative arrangements;

(b) whether the Government have received representations from various organisation in Assam about illegal and arbitrary eviction operation in Assam;

(c) whether the Government have taken up the matter of eviction and making alternative arrangements with the Government of Assam; and

(d) if so, details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD) : (a) to (d). A number of representations from various organisations in Assam, including those from minority communities, have been received, complaining of eviction operations being undertaken by the State Government of Assam. The State Government with whom the matter was taken up have stated that action to prevent encroachment of Government lands in Tribal Belts and Blocks is being enforced in accordance with the relevant clause of the Assam Accord and the unauthorised encroachers, irrespective of their caste and community, are being evicted as per law in force. However, the State Government have been impressed upon to evolve remedies which may be fair, proper and just all sections of the society.